

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.423

**IA/1630/ND/2023, IA/846/ND/2023, IA/845/ND/2023, IA/3020/ND/2022,
IA/3022/ND/2022, IA/3021/ND/2022, IA/1220/ND/2023,
IA/1950/ND/2023, IA/3285/ND/2023, IA/1040/ND/2024 IN
IB/983/ND/2020**

IN THE MATTER OF:

Dilwara Leasing and Investment Limited	...	Applicant
Versus		
Vibrant Buildwell Pvt Ltd	...	Respondent

Under Section 7 (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Anirban Bhattachara, Adv. Rajeev Chowdhary,
Adv. Priyanka Bhatt in IA/1950/ND/2023,
IA/845/ND/2023, IA/1220/ND/2023,
IA/3020/ND/2022, IA/846/ND/2023,
IA/3022/ND/2022, IA/3020/ND/2022,
IA/3021/ND/2021

For the Respondent :

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Komal
in IB/983/ND/2020

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **09.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**